

MINUTES OF THE MEETING No. 36/09 dated 3.12.2008 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 36/09 meeting of Advance Licensing Committee was dated 3.12.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No C-14 NC No.36/09 Dated 3.211.08	M/s. Parikh Enterprises (P) Ltd, Ahmedabad F.No.01/83/162/853 /AM09/DES-IV
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The Committee considered the case as per agenda and in view of Chemxcil's letter dated 5/8/2008, the Committee noted that the firm is the only manufacture of export item Copper Hydroxide 50% WP (Copper content 50%) and comparative data could not be available. Therefore SION can not be fixed. The Committee decided to advise the firm to follow para 4.7 of HBP where ad hoc norms would be available for one year.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-334 NC No.36/09 Dated 3.12.08	M/s. Ducol Organics & Colours ., Mumbai F.No.01/83/50/394 /AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No.0310461489 dated 18/2/2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.) Accordingly the case may be re-listed on 31.12.2008.

Case No M-334 NC No.36/09 Dated 3.12.08	M/s. Ducol Organics & Colours ., Mumbai F.No.01/83/50/432 /AM09/DES-IV RLA F.No.03/94/40/0088/AM09 Lic.No.0310471638 dated 19/5/2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.) Accordingly the case may be re-listed on 31.12.2008

Case No M-336 NC No.36/09 Dated 3.12.08	M/s. Indokem Ltd., Mumbai F.No.01/83/50/326 /AM08/DES-IV RLA F.No.03/94/40/3/AM08 Lic.No.0310429403 dated 15/5/2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 15.2.2005 and decided to amend the description of import item No.1 from “Amino Anthraquinone” to “Anthraquinone” mentioned in the minutes if NC Meeting No.22/08 dated 22/9/2007 in Case No.A-663.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-337 NC No.36/09 Dated 3.12.08	M/s. Speciality Papers Ltd, Mumbai F.No.01/83/50/1001 /AM07/DES-IV RLA F.No.03/95/40/1066/AM07 Lic.No.0310411653 dated 11/12/2006
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The Committee considered the case as per agenda and decided to defer the case for two weeks for personal hearing to the firm for explaining their case. The case is accordingly defer for personal hearing on 17/12/2008.

Case No M-338 NC No.36/09 Dated 3.12.08	M/s. Speciality Papers Ltd, Mumbai F.No.01/83/50/1310 /AM07/DES-IV RLA F.No.03/95/40/1426/AM07 Lic.No.0310421691 dated 2/3/2007
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The Committee considered the case as per agenda and decided to defer the case for two weeks for personal hearing to the firm for explaining their case. The case is accordingly defer for personal hearing on 17/12/2008.

Case No M-339 NC No.36/09 Dated 3.12.08	M/s. Abhilash Chemical (P) Ltd, Tamilnadu F.No.01/83/50/1240 /AM08/DES-IV RLA F.No.04/24/40/217/AM08
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The Committee considered the case as per agenda and decided to amend the description of export item from Abhilash Polyean R40 to Abhi Tan Polyeon R40 as mentioned in the minutes of the NC Meeting No.16/09 dated 16/7/2008 Case No.M-170.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 36/83-ALC1/2008 **MEETING DATE** : 03.12.2008

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Case No.: 202/26/81-ALC2/2007	Party Name:THERMAX LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Approved
HQ File :01/81/050/00932/AM04/	RLA File :31/80/042/00081/AM04/	Lic.No/Date:3110014128 20.01.2004	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/13/2008/PC.II dated 4.3.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pour Point Depressant (Brand Name : Maxdip 5050AB)	1 kg.	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.: 2/6/83-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status : Case Rejected
	HQ File :01/83/050/00112/AM09/	RLA File :03/95/040/00520/AM06/	Lic.No/Date:0310355071 10.11.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dt. 25/6/2008 issued by this office.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

3	Case No.: 5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from firm vide letter dated 6.10.2008. Reminder issued on 7/11/2008. Accordingly the case may be re-listed on 31/12/2008.			

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Case No.:793/24/87-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status :Case Approved
HQ File :01/87/050/01144/AM06/	RLA File :08/24/040/00186/AM06/	Lic.No/Date:0810052833 29.12.2005	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 14010/116/2004/Ch.II dated 15.5.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	1. H. Acid	0.460 Kg
		2. Resorcinol	0.158 Kg
		3. Sodium Picramate	0.312 Kg
		4. Para Nitro Aniline	0.190 Kg
		5. Sodium Nitrate	0.297 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.: 2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Rejected
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 6.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:788/21/82-ALC4/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/82/050/01517/AM07/	RLA File :05/24/040/00615/AM07/	Lic.No/Date:0510197233 03.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 3.12.2008 and decided to approve this case as applied for which includes 5% wastage. The description of export item is amended as under:-			
	Item of Export	Qty	Item of Import	Qty
	Epoxy Primer Yellow	1 Kg	1. Titanium Dioxide Rutile Grade	0.0355 Kg
			2. Epoxy Resin (% Non Volatile Content 100%)	0.2040 Kg
			3. Dimethyl Ester/Dibasic Ester/Polar Solvent	0.2200 Kg
			4. Urea Formaldehyde Resin (% Non Volatile Content 60+/-2%)	0.1000 Kg
			5. Extender Pigment	0.0574 Kg
			6. Hydro Carbon Solvent (Solvent Naphtha Distillation Range 150-190 Degree C)	0.3231 Kg
			7. Flow Agent	0.0500 Kg
			8. Butanol	0.0200 Kg
			9. Chrome Pigment (Lead Chromate)	0.0400 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting. The Committee decided to reject the case as the firm has not given reply to D/letter dated 5.9.2008 and reminder dated 13/10/08 issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:36/83-ALC1/2008	Status:Case
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8			03.12.2008	Deferred
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 31.12.2008			

9	Case No.:8/36/83-ALC1/2008	Party Name:TRIVEDI EXPORTS,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/01036/AM09/	RLA File :13/24/040/00022/AM07/	Lic.No/Date:1310024739 24.07.2007	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided call for application from RLA/firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31-12-2008.			

10	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel and decided to issue reminder. Accordingly the case may be re-listed on 31.12.2008..			

11	Case No.:9/36/83-ALC1/2008	Party Name:VENUS ALBUM CO PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/01037/AM09/	RLA File :12/21/040/00025/AM08/	Lic.No/Date:1210005324 11.10.2007	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 31/12/2008.			

12	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Mines and decided to issue reminder. Accordingly the case may be re-listed on 31.12.2008..			

	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
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13	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7/11/2008. Accordingly the case may be re-listed on 31/12/2008.				

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Case No.: 10/14/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Approved
HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. 7/284/08-TSW dated 2.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Abrasive Belts P 36 GRIT [150 MM x 2500 MM] (.375 Sqm./ Belt) item Code PZ628	7000 Nos.	Relevant Coated Abrasive Cloth Alumina Zirconia Cloth Roll 1380 MM x 1959.5 Meter = 2704.11 Sqm.	1959.5 Metre
Abrasive Belts P 60 GRIT [150 MM x 2500 MM] (.375 Sqm./ Belt) item Code PZ628	13000 Nos.	Relevant Coated Abrasive Cloth Alumina Zirconia Cloth Roll 1380 MM x 3639 Meter = 5021.82 Sqm.	3639 Metre
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:13/14/83-ALC1/2008	Party Name:GALA BRUSH LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
	HQ File :01/83/050/00383/AM09/	RLA File :03/94/040/01042/AM08/	Lic.No/Date:0310458024 17.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and reject the case as the firm is neither registered for manufacturing of Boric Acid nor CIB registration produced. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of DIPP forwarded vide their U.O. No. dated 3.12.2008 and decided to approve this case as under:-

Export Item	Qty	Import Item	Qty.
Abestos Free Brake Linings with Nitrile Rubber (i) Containing Phenol Formaldehyde Resin not less than 22% (ii) Fiber glass not less than 9.5% (iii) Nitrile Rubber not less than 1.2%	123000 Kg	1. Phenol 2. Fiber glass Chopped Strands 3. Acrylonitrile Butadiene Rubber/ Nitrile Butile Rubber	27060 Kg 11685 Kg 1476 Kg
Asbestos Free Roll Linings (i) Containing Phenol Formaldehyde Resin not less than 16.70% (ii) Fibre glass not less than 22.2% (iii) Nitrile Rubber not less than 33.33%	34000 Kg	1. Phenol 2. Fiber Glass Chopped Strands 3. Acrylonitrile Butadiene Rubber/ Nitrile Butile Rubber	5678 Kg 7548 Kg 11322 Kg
Asbestos Brake Linings (Rubberised with Nitrile Rubber) (i) Asbestos Raw not less than 70% (ii) Nitrile Rubber not less than 22%	28000 Kg	1. Asbestos Raw 2. Nitrile Butile Rubber	19600 Kg 6160 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status :Approved
HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for which includes 5% wastage.			
Export Item	Qty.	Import Item	Qty.
Printed/Unprinted Labels of Paper or	10000 Kg	Uncoated paper/Paper Board (GSM 220-	10500 Kg

Paper Board (GSM 220-250+/-10%)	250+/-10%)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

18	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 1.8.08 issued by this office. Accordingly the case may be re-listed on 31.12.2008.			

19	Case No.:42/18/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 31.12.2008.			

20	Case No.:5/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00177/AM09/	RLA File :08/24/040/00245/AM08/	Lic.No/Date:0810070214 19.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/64/2007/PC.II dated 2.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filled Compound Master Batch (Containing 30% LLDPE, 68% Calcium Carbonate, 1% Additive and 1% PE Wax	1 kg.	1. LLDPE Granules 2. Calcium Carbonate 3. Relevant Additive 4. Polyethylene Wax	0.3090 Kg 0.7004 Kg 0.0103 Kg 0.0103 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/03/08 dt. 24.10.2008 offered by them that the weighted average yield comes to 7.72% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000 Kg	Light Black Pepper (Light Berries)	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DCMSME present in the Meeting and on the basis of written comments vide U.O.No.23(43)/2003-Chem. Dated 3/12/2008, decided to reject the case as the firm has not given reply to their letter dated 22/8/2008 and reminder dated 1/10/2008.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:53/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 3.12.2008 and decided to approve this case as under:-			
Export Item	Qty.	Import Item	Qty.
Self Adhesive paper 159 GSM+/- 10% (coating wt.	5000000 Sq. Meter	1. Coated Paper 78 GSM+/- 15% 2. Glassine Base Paper	5200000 Sq. Meter 5250000 Sq. Meter

Minimum 14.6 gm/sq. meter		62 GSM +/-10% 3. Solprene (Butadiene Styrene Copolymer) 4. Detrolene (Rosin Ester) 5. Quintac (Styrene Isoprene Copolymer) 6. Regalite (Hydrocarbon Resin) 7. Wingtack (Hydrocarbon Resin)	13366.50 Kg 20748.00 Kg 15720.60 Kg 11351.500 Kg 30044.700 Kg
Self Adhesive Film 123 GSM+/-10% (coating wt. Minimum 14.6 gm/sq. meter	1500000 Sq. meter	1. Polypropylene Film 45 GSM+/- 10% 2. Glassine Base Paper 62 GSM +/-10% 3. Solprene (Butadiene Styrene Copolymer) 4. Detrolene (Rosin Ester) 5. Quintac (Styrene Isoprene Copolymer) 6. Regalite (Hydrocarbon Resin) 7. Wingtack (Hydrocarbon Resin)	1560000 Sq. Meter 1575000.0 Sq. Meter 3376.800 Kg 5241.600 Kg 3971.520 Kg 2867.760 Kg 7590.240 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 35/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Approved
HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121 08.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 3.12.2008 and decided to approve this case as under:-			
Export item	Qty.	Import Item	Qty.
Self Adhesive paper	800000 Sq. Meter	1.Uncoated Paper 70 GSM+/- 15%	832000 Sq. Meter

24	149.8 GSM+/- 10% (coating wt. 17.8 gm)		2. Glassine Base Paper 62 GSM +/- 10% 3. Solprene (Butadiene Styrene Copolymer) 4. Detrolin (Rosin Ester) 5. Quintac (Styrene Isoprene Copolymer) 6. Regalite (Hydrocarbon Resin) 7. Wingtack (Hydrocarbon Resin)	840000 Sq. Meter 2103.750 Kg 439.590 Kg 2474.260 Kg 1786.610 Kg 4728.720 Kg
	Self Adhesive Film 158.3 GSM+/- 10% (coating wt. 18.3 gm)	800000 Sq. meter	1. Uncoated paper (78 GSM+/- 15%) 2. Glassine Base Paper 62 GSM +/- 10% 3. Solprene (Butadiene Styrene Copolymer) 4. Detrolin (Rosin Ester) 5. Quintac (Styrene Isoprene Copolymer) 6. Regalite (Hydrocarbon Resin) 7. Wingtack (Hydrocarbon Resin)	832000 Sq. Meter 840000 Sq. Meter 2464.130 Kg 3129.740 Kg 1975.300 Kg 670.700 Kg 414.420 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

25	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting stated that the firm in their letter dated 14/8/2008 has not furnished specific reply i.e. net weight of export product and import item. The firm has furnished GSM of export & import which has already been given. In view of this, Committee decided to ask the firm to give specific reply to the query regarding net weight of export product & import item. Accordingly the case may be re-listed on 31.12.2008.			

Case No.:10/36/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
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26	HQ File :01/83/050/01042/AM09/	RLA File :35/21/040/00020/AM09/	Lic.No/Date:3510023516 13.05.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and refer it to Deptt. of Mines for comments . Accordingly the case may be relisted on 31.12.08				

27	Case No.:11/36/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/01043/AM09/	RLA File :35/21/040/00021/AM09/	Lic.No/Date:3510023518 14.05.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and refer it to Deptt. of Mines for comments . Accordingly the case may be relisted on 31.12.08				

28	Case No.:39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is not available in the file. The Committee decided to request the firm to provide copy of the reply given by them to the D/L dated 10/8/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be relisted on 31.12.08				

29

Case No.: 31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Approved
HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 3/12/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage.			
Export Item	Qty.	Import Item	Qty.
Fasco premium self adhesive paper of 157 GSM with coating of 20 GSM	910000 Sq. Meter	1. Release base paper 60 GSM +/- 10% 2. Printing Paper uncoated 75 GSM +/- 10% 3.Hot Melt Adhesive	57330 Kg 71662 Kg 19110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

30	Case No.:42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of the DIPP present in the meeting and in view of the verbal comments offered by him, the Committee decided refer the case to Deptt. of PNG and defer consideration of the case for four weeks. Accordingly the case may be relisted on 31.12.08			

31	Case No.:45/14/83-ALC1/2008	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting . The Committee decided to advise RLA to call back the licence as item under chapter 15 are not allowed to import under para 4.7 of HBP. The Committee accordingly the decide to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32

Case No.:69/14/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNM/03/08 dt. 24.10.2008 offered by them that the weighted average yield comes to 12.49% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	37500.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

33	Case No.:52/18/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00583/AM09/	RLA File :03/94/040/00234/AM09/	Lic.No/Date:0310472856 03.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/131/2003/Ch.III dated 11.4.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Diphenyl Octyl Phosphite	1 kg.	1. Phosphorous Trichloride 2. Phenol 3. 2-ethyl Hexyl Alcohol	0.424 kg. 0.604 kg. 0.417 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:71/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00602/AM09/	RLA File :09/24/040/00021/AM09/	Lic.No/Date:0910034142 03.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 3.12.2008 and decided to approve this case as under:-			
	Export Item	Qty.	Import Item	Qty.
	High Bulk Folding Box Board	1000 MT	1. Wood Pulp 2. Latex (SBR) 50% DRC 3. Calcium Carbonate 4. Starch 5. Packing Material	772.5 MT 5.13 MT 10.419 MT 3.34 MT As per packing policy
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:72/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
	HQ File :01/83/050/00603/AM09/	RLA File :09/24/040/00022/AM09/	Lic.No/Date:0910034141	Defer Date:

35			03.06.2008	
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting. The Committee decided to reject the case as the firm has not given reply to D/letter dated 22.9.2008 and reminder dated 10/10/08 issued by this office.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:49/18/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
	HQ File :01/83/050/00580/AM09/	RLA File :03/94/040/00243/AM09/	Lic.No/Date:0310473569 06.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 19.9.2008 issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.: 92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 21/10/2008. Accordingly the case may be re-listed on 31.12.2008			

38	Case No.: 94/14/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

39	Case No.: 14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 25/10/2008 and decided to refer the reply to DIPP for consideration/examination and consideration of the case for four weeks. Accordingly the case may be re-listed on 31.12.2008.			

40	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 21/10/2008 and refer it to M/o Steels for comments . Accordingly the case may be relisted on 31.12.08			

41	Case No.:9/16/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Rejected
	HQ File :01/83/050/00510/AM09/	RLA File :03/94/040/00350/AM09/	Lic.No/Date:0310477142 02.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 7.10.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42

Case No.:13/16/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00514/AM09/	RLA File :05/24/040/00231/AM09/	Lic.No/Date:0510223407 04.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.7/284/08-TSW/ dated 2.12.2008 and decided to approve this case as under:-			
Export Item	Qty.	Import Item	Qty.
Abrasive Belts P 24 GRIT [173.50 MM x 3000 MM] (0.5205 Sqm. /Belt) Item Code PZ628	335 Nos.	Coated Abrasive Cloth Alumina Zirconia Cloth Roll 1380 MM x 130.14 Metre] [179.59 Sqm.] P 24	130.14 Mtrs.
Abrasive Belts P 36 GRIT [173.50 MM x 3000 MM] (0.5205 Sqm. /Belt) Item Code PZ628	670 Nos.	Coated Abrasive Cloth Alumina Zirconia Cloth Roll 1380 MM x 260.29 Metre] [359.20 Sqm.] P 36	260.29 Mtrs.
Abrasive Belts P 80 GRIT [150 MM x 2500 MM] (0.375 Sqm. /Belt) Item Code PZ628	2000 Nos.	Coated Abrasive Cloth Alumina Zirconia Cloth Roll 1380 MM x 559.78 Metre] [772.50 Sqm.] P 80	559.78 Mtrs.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.: 7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.12.2008			

44	Case No.: 5/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Rejected
	HQ File :01/83/050/00612/AM09/	RLA File :03/95/040/00049/AM09/	Lic.No/Date:0310479756 22.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 12/19/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00619/AM09/	RLA File :03/94/040/00366/AM09/	Lic.No/Date:0310480072 24.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 31/12/2008.			

46	Case No.: 15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of LDPE in export product Accordingly the case may be re-listed on 31.12.2008.			

47	Case No.:18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 31.12.2008.			

48	Case No.:24/19/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00631/AM09/	RLA File :10/24/040/00058/AM09/	Lic.No/Date:1010030366 29.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 31.12.2008.			

49

Case No.:3/20/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00635/AM09/	RLA File :05/24/040/00276/AM09/	Lic.No/Date:0510224703 30.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 3.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Multi colour Printed Wire-o Bound/Wire Stitched Calendars/Planners with/without Euro Hanger Containing	869076 No	1. Printing Paper coated of relevnt GSM	138693 Kg
1) Printing Art Paper Coated	115578 Kg	2. Printing Paper Board coated of relevant GSM	32606 Kg
2) Printing Art Paper Board Coated	29642 Kg	3. Book Binding Board of relevant GSM	6199 Kg
3) Book Binding Board	5903 Kg	4. Printing Ink	1156 kg
4) BOPP Lamination film	339 Kg	5. Gum/Glue	1156 Kg
5) Straight Wire of Iron	679915 Kg	6. Lamination film BOPP (12-15 micron)	356 Kg
6) P.P Tube	5999 Kg	7. Straight wire of Iron	713911 No
7) Nylon Coated Wire	7592 Kg	8. PP Tube 40-50 micron	6059 Kg
		9. Nylon coated wire	7667 Kg
		Nylobind 0.7-2 mm	
		10. P.S Plates – 3701 /Graphic Art film	Up to 3% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 31.12.2008			

51	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 31.12.2008.			

52	Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- a) Detailed technical specification of export product along with its weight; and b) Net content of technical wood in export. Accordingly the case may be re-listed on 31.12.2008.			

53	Case No.:20/22/83-ALC1/2008	Party Name:S.S. ALCO PLAST	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00695/AM09/	RLA File :08/24/040/00284/AM08/	Lic.No/Date:0810074075 20.08.2008	Defer Date:31.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.12.2008

54	Case No.:24/22/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00699/AM09/	RLA File :10/24/040/00065/AM09/	Lic.No/Date:1010030673 21.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.12.2008			

55	Case No.:25/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00700/AM09/	RLA File :10/24/040/00067/AM09/	Lic.No/Date:1010030674 21.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.12.2008			

56	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (PC.Division) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 31.12.2008.			

57	Case No.:1/23/83-ALC1/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00703/AM09/	RLA File :03/94/040/00262/AM08/	Lic.No/Date:0310483592 25.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

	Case No.:1/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00714/AM09/	RLA File :17/24/040/00001/AM09/	Lic.No/Date:1710002141 25.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 2.12.2008 and decided to approve this case as under:-			

58

Item of Export	Qty	Item of Import	Qty
Infinity PK 2731 Isotridecanol 8 mole ethoxylates (91%) (Polyoxyethylene Tridecyl Ether)	1 kg.	1. Isotridecanol 2. Ethylene Oxide	0.329 Kg 0.580 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:2/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00715/AM09/	RLA File :17/24/040/00062/AM09/	Lic.No/Date:1710002143 25.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 2.12.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
CSL – 25 Cetostearyl Alcohol 25 moles ethoxylate (Polyoxyethylene 25 Cetostearyl Alcohol)	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.188 Kg 0.807 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60

Case No.:3/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00716/AM09/	RLA File :17/24/040/00063/AM09/	Lic.No/Date:1710002144 25.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 23.10.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
CLS-7 Lauryl Myristyl Alcohol 7 moles ethoxylate (Polyoxyethylene 7 Lauryl Myristyl	1 kg.	1. Lauryl Myristyl Alcohol (CO 1214) 2. Ethylene Oxide	0.384 Kg 0.616 kg

Alcohol)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61

Case No.:3/23/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00705/AM09/	RLA File :03/94/040/01235/AM08/	Lic.No/Date:0310483805 26.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.Nil dated 3.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Sodium Conducting Salt Containing 95% of Sodium Cyanide	1 kg.	Sodium Cyanide	0.950 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:4/23/83-ALC1/2008	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00706/AM09/	RLA File :31/24/040/00083/AM09/	Lic.No/Date:3110035014 26.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/197/2001/Ch.III dated 6.12.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Lead Corbonate Pearl Pigment containing Dispersing and Flushing Agent = 15%	1 kg.	1. Polycizer K – 4141 (Propylene Glycol adipate based) 2. Detergent 215 (Nonyl Phenol ethoxylate based) 3. Watex P (Diocetyl Sulpho Succinate based) 4. Plysurf 217 AE (Poly oxy 1,2 Ethanediol alpha oxy 1 phenyl omega hydroxyl	0.095 Kg 0.010 kg 1.020 kg 0.005 Kg

phosphate based 5. Beckosol 1323 (Acid value 7% Max.)	0.015 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/23/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00707/AM09/	RLA File :05/24/040/00246/AM09/	Lic.No/Date:0510226235 26.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 3.12.2008 and decided to approve this case as under:-

Export Item	Qty.	Import Item	Qty.
Self Adhesive paper 159 GSM+/-10% (coating wt. 19 GSM)	5000000 Sq. Meter	1. Coated Paper 78 GSM+/- 15%	5200000 Sq. Meter
		2. Glassine Base Paper 62 GSM +/-10%	5250000 Sq. Meter
		3. Solprene (Butadiene Styrene Copolymer)	13366.50 Kg
		4. Detroline (Rosin Ester)	20748.00 Kg
		5. Quintac (Styrene Isoprene Copolymer)	15720.60 Kg
		6. Regalite (Hydrocarbon Resin)	11351.500 Kg
		7. Wingtack (Hydrocarbon Resin)	30044.700 Kg
Self Adhesive Film 123 GSM+/-10% (coating wt. Minimum 16 GSM)	1500000 Sq. meter	1. Polypropylene Film 45 GSM+/-10%	1560000 Sq. Meter
		2. Glassine Base Paper 62 GSM +/-10%	1575000.0 Sq. Meter
		3. Solprene (Butadiene Styrene Copolymer)	3376.800 Kg
		4. Detroline (Rosin Ester)	5241.600 Kg
		5. Quintac (Styrene Isoprene Copolymer)	3971.520 Kg

	6. Regalite (Hydrocarbon Resin)	2867.760 Kg
	7. Wingtack (Hydrocarbon Resin)	7590.240 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

64	Case No.:6/23/83-ALC1/2008	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date:0510226237 26.08.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Wastage at each stage of Mfg. & Justification for 62.8% wasage 2. Material Balance & calculation sheet to arrive at the Qty. of raw materials asked for. 3. Total qty. of Glaze to be manufactured out of imported R.M & Indigenous R.M of any for use in the production of exported item. 4. Specific Chemical name of the Chemicals asked for making Glaze. 5. Function of each of the consumables. 6. Material of seat cover to be imported 7. Details of Cistern Kit & Fixing Kit to be imported. 8. Production/consumption data for raw material in weight terms & for consumables in qty. & value terms for last one year duly certified by Central Excise. Accordingly the case may be re-listed on 31.12.2008.				

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Case No.:7/23/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00709/AM09/	RLA File :03/94/040/01237/AM08/	Lic.No/Date:0310483834 26.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.Nil dated 3.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chrome CA Salt Containing 99% of Chromic Acid	1 kg.	Chromic Acid	0.990 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:8/23/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00710/AM09/	RLA File :03/94/040/00500/AM09/	Lic.No/Date:0310483850 26.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

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Case No.:9/23/83-ALC1/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00711/AM09/	RLA File :08/24/040/00103/AM09/	Lic.No/Date:0810074257 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/54/2008/ChII dated 29.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Yellow 154	1 kg.	1. Trifloromethyl Aniline	0.465 Kg
		2. 5-Aceto Acetyl Amino Benzimidazolone	0.692 Kg
		3. Sodium Nitrite	0.205 kg
		4. Caustic Soda Lye	1.525 Kg
		5. Acetic Acid	0.962 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:6/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00719/AM09/	RLA File :03/95/040/00074/AM09/	Lic.No/Date:0310483953 27.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

69	Case No.:7/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00720/AM09/	RLA File :03/95/040/00027/AM09/	Lic.No/Date:0310483962 27.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA. Accordingly the case may be relisted on 31.12.08			

70	Case No.:8/24/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00721/AM09/	RLA File :03/95/040/00479/AM09/	Lic.No/Date:0310483977 27.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.12.2008			

71	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

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Case No.:10/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00723/AM09/	RLA File :17/24/040/00071/AM09/	Lic.No/Date:1710002145 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/11/2007/ChII dated 2.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Product – 46 AY Stearyl Amine 44 mole ethoxylates	1 kg.	1. Stearyl Amine 2. Ethylene Oxide	0.197 Kg 0.709 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:11/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:36/83-ALC1/2008	Status:Case
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		03.12.2008	Approved
HQ File :01/83/050/00724/AM09/	RLA File :17/24/040/00072/AM09/	Lic.No/Date:1710002146 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/11/2007/ChII dated 2.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Product – 46 AF Stearyl Amine 6 mole ethoxylates	1 kg.	1. Stearyl Amine 2. Ethylene Oxide	0.505 Kg 0.494 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:12/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00725/AM09/	RLA File :17/24/040/00073/AM09/	Lic.No/Date:1710002147 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/11/2007/ChII dated 2.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Product – 46 AO Stearyl Amine 15 mole ethoxylates	1 kg.	1. Stearyl Amine 2. Ethylene Oxide	0.290 Kg 0.709 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:13/24/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
HQ File :01/83/050/00726/AM09/	RLA File :17/24/040/00074/AM09/	Lic.No/Date:1710002148 27.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/11/2007/ChII dated 2.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Product – 46 AJ Stearyl Amine 10 mole ethoxylates	1 kg.	1. Stearyl Amine 2. Ethylene Oxide	0.380 Kg 0.619 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	Case No.:15/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00728/AM09/	RLA File :03/95/040/00179/AM09/	Lic.No/Date:0310484236 28.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/17/2002/Ch.III dated 19.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Dye Brown 5222 (containing 30% Tartrazine 25% Indigo Carmine 45% Allura Red)	1 kg.	1. Para Cresidine Ortho Sulphonic Acid	0.260 Kg
			2. Beta Naphthol	0.211 Kg
			3. Dimethyl Acetal Succinate	0.128 Kg
			4. Sodium Nitrite	0.189 Kg
			5. Indigo	0.172 kg
			6. Caustic Soda	0.400 Kg
			7. Sulphanilic Acid	0.253 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Net weight of export product 2. Copy of approved formulation under drug & cosmetic Act. 3. Calculation sheet to arrive at the qty. of R.M asked for			
	Accordingly the case may be re-listed on 31.12.2008.			

Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:36/83-ALC1/2008	Status:Case
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78			03.12.2008	Deferred
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

79	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

80	Case No.:23/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00736/AM09/	RLA File :08/24/040/00086/AM09/	Lic.No/Date:0810074334 29.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

81	Case No.:24/24/83-ALC1/2008	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00737/AM09/	RLA File :03/95/040/00475/AM09/	Lic.No/Date:0310484431 29.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (Chem.Div) dated 11/11/2008. Accordingly the case may be re-listed on 31.12.2008.			

82	Case No.:25/24/83-ALC1/2008	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00738/AM09/	RLA File :03/94/040/00539/AM09/	Lic.No/Date:0310484443 29.08.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

	Case No.:26/24/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case deffeed
	HQ File :01/83/050/00739/AM09/	RLA File :03/94/040/00515/AM09/	Lic.No/Date:0310484471 29.08.2008	Defer Date:

83	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm and reply to the D/L dated 18/11/2008 issued by this office . Accordingly the case may be re-listed on 31.12.2008..		
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84	Case No.: 30/24/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00743/AM09/	RLA File :02/24/040/00146/AM09/	Lic.No/Date:0210116783 02.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 18.11.08 issued by this office. Accordingly the case may be re-listed on 31.12.2008.			

85	Case No.: 34/24/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00747/AM09/	RLA File :10/24/040/00070/AM09/	Lic.No/Date:1010030830 02.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 31.12.2008.			

86	Case No.: 35/24/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00748/AM09/	RLA File :10/24/040/00076/AM09/	Lic.No/Date:1010030832 02.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 31.12.2008.			

87	Case No.: 14/25/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Deferred
	HQ File :01/83/050/00763/AM09/	RLA File :05/24/040/00375/AM09/	Lic.No/Date:0510227185 10.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of export product. 2. Copy of approved formulation under drug & cosmetic Act. 3. Calculation sheet to arrive at the qty. of R.M asked for Accordingly the case may be re-listed on 31.12.2008.			

88	Case No.:3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748 24.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

89	Case No.:7/28/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00823/AM09/	RLA File :07/24/040/00418/AM08/	Lic.No/Date:0710060125 25.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004/PC.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Tube Filling Compound (Grade ITCOGEL T 250)	1 kg.	1. Base Oil 2. Thermoplastic Elastomer 3. Antioxidant	0.8870 kg. 0.1010 kg. 0.0100 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Net weight of export product			
	2. Copy of approved formulation under drug & cosmetic Act.			
	3. Calculation sheet to arrive at the qty. of R.M asked for			
	Accordingly the case may be re-listed on 31.12.2008.			

91	Case No.:16/28/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00832/AM09/	RLA File :05/24/040/00256/AM09/	Lic.No/Date:0510228280 25.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 24/10/2008. Accordingly the case may be re-listed on 31.12.2008.			

92	Case No.:8/28/83-ALC1/2008	Party Name:INDIAN EMPORIUM	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00824/AM09/	RLA File :10/24/040/00064/AM09/	Lic.No/Date:1010031082 26.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.12.2008			

93	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.12.2008			

94	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.12.2008			

95	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.12.2008			

	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
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96	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 31.12.2008.				

97	Case No.:15/28/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00831/AM09/	RLA File :09/24/040/00259/AM09/	Lic.No/Date:0910035449 26.09.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008				

98	Case No.:23/28/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00839/AM09/	RLA File :03/94/040/00493/AM09/	Lic.No/Date:0310488012 26.09.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008				

99	Case No.:19/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of LDPE in export product Accordingly the case may be re-listed on 31.12.2008.				

100	Case No.:20/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00836/AM09/	RLA File :09/24/040/00173/AM09/	Lic.No/Date:0910035466 29.09.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and noted that application from RLA/firm has been called for vide letter dated 28/11/2008 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.12.2008.				

101	Case No.:21/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467 29.09.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and noted that application from RLA/firm has been called for vide letter dated 28/11/2008 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.12.2008.			

102	Case No.:2/32/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case deferred
	HQ File :01/83/050/00915/AM09/	RLA File :03/94/040/00708/AM09/	Lic.No/Date:0310491142 20.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. To clarify how they can produced coated papers, plain paper, carbonless paper out of Thermal coated paper(item of import) Accordingly the case may be re-listed on 31.12.2008.			

103	Case No.:3/32/83-ALC1/2008	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP Accordingly the case may be re-listed on 31/12/2008.			

104	Case No.:4/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00917/AM09/	RLA File :05/24/040/00366/AM09/	Lic.No/Date:0510229597 21.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 31/12/2008.			

105	Case No.:5/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00918/AM09/	RLA File :05/24/040/00456/AM09/	Lic.No/Date:0510229598 21.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 31/12/2008.

106	Case No.:6/32/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00919/AM09/	RLA File :08/24/040/00157/AM09/	Lic.No/Date:0810075559 22.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 31/12/2008.			

107	Case No.:7/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 31.12.08			

108	Case No.:8/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 31.12.08			

109	Case No.:9/32/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 31.12.08			

110	Case No.:10/32/83-ALC1/2008	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00923/AM09/	RLA File :07/24/040/00412/AM09/	Lic.No/Date:0710060623 22.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP Accordingly the case may be re-listed on 31/12/2008.			

111	Case No.:11/32/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00924/AM09/	RLA File :10/24/040/00073/AM09/	Lic.No/Date:1010031326 22.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments dated 3/12/08 offered by him the Committee decided to approve the case as under:			
	Item of Export	Qty	Item of Import	Qty
	Sulphuric Acid Catalyst Type : C116 RR (SulfoMax RR) Containing Ammonium Metavanadate: 9% Min., Diatomaceous Earth: 65% Min.	1 kg.	1. Ammonium Metavandate 2. Diatomaceous Earth	0.090 kg. 0.656 kg.
	The above norms are fixed insuperssion of NC Meeting No.14/83-ALC1/2007 dated 11/7/2007 Case No.17/45/83-ALC-1/2006.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

112	Case No.:12/32/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00925/AM09/	RLA File :08/24/040/00158/AM09/	Lic.No/Date:0810075586 22.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 31/12/2008.			

113	Case No.:13/32/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00926/AM09/	RLA File :05/24/040/00444/AM09/	Lic.No/Date:0510229798 22.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 2.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Antioxidant KINOX B-61 4 Parts Tris (2,4 ditert-butyl Phenol) Phosphite (KINOX 68) + 1 part) Pentaerythritol Tetra kis-)3-(3,5, ditertiary butyl-4 hydroxy phenol)	1 kg.	1. 2,6 Diteritary butyl Phenol 2. Methyl Acrylate 3. Pentaerythritol 4. Tris 2,4-Ditert-Butyl-Phenol Phosphite (Antioxidants SK 168)	0.205 Kg 0.0938 kg 0.029 Kg 0.800 Kg

114	Case No.:14/32/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 31.12.2008.			

115	Case No.:15/32/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 31.12.08			

116	Case No.:16/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00929/AM09/	RLA File :08/24/040/00112/AM09/	Lic.No/Date:0810075631 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification & GSM of import & export item 2. Clarification regarding evident paper whether it is printed or unprinted 3. Wastage at each stage of manufacture with justification Accordingly the case may be re-listed on 31.12.2008.			

117	Case No.:17/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00930/AM09/	RLA File :08/24/040/00127/AM09/	Lic.No/Date:0810075632 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification & GSM of import & export item 2. Clarification regarding evident paper whether it is printed or unprinted 3. Wastage at each stage of manufacture with justification Accordingly the case may be re-listed on 31.12.2008.			

118	Case No.:18/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00931/AM09/	RLA File :05/24/040/00370/AM09/	Lic.No/Date:0510229877 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 31.12.2008..			

119	Case No.:19/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00932/AM09/	RLA File :05/24/040/00457/AM09/	Lic.No/Date:0510229879 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 31.12.2008.			

120	Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.12.2008			

121

Case No.: 21/32/83-ALC1/2008	Party Name:SREE KRISHNA STRAPPING & LABELS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status: Case Approved
HQ File :01/83/050/00934/AM09/	RLA File :04/24/040/00163/AM09/	Lic.No/Date:0410099439 23.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP dated 3.12.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Self Adhesive Labels of 80 GSM	30968 Sq. Meter	Label Stock of 80 GSM (in roll form)	32516.400 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:22/32/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
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122	HQ File :01/83/050/00935/AM09/	RLA File :17/24/040/00014/AM09/	Lic.No/Date:1710002210 23.10.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008				

123	Case No.:23/32/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00936/AM09/	RLA File :17/24/040/00013/AM09/	Lic.No/Date:1710002211 23.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/150/2004-Ch.II dated 4//6/08 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	PSTO-4020 (polyoxyethylene 20, Sorbitan Triolate	1 kg.	1. Sorbitan Monotrioleate 2. Ethylene Oxide	0.529 Kg 0.480 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

124	Case No.:24/32/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00937/AM09/	RLA File :07/24/040/00416/AM09/	Lic.No/Date:0710060646 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.12.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Weight of import and export item separately. Accordingly the case may be re-listed on 31.12.2008.			

125	Case No.:26/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00939/AM09/	RLA File :03/94/040/00670/AM09/	Lic.No/Date:0310491655 23.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

	Case No.:25/32/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
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126	HQ File :01/83/050/00938/AM09/	RLA File :09/24/040/00291/AM09/	Lic.No/Date:0910035729 24.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

127	Case No.:27/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00940/AM09/	RLA File :03/95/040/00656/AM09/	Lic.No/Date:0310491761 24.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.12.2008			

128	Case No.:28/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00941/AM09/	RLA File :03/95/040/00657/AM09/	Lic.No/Date:0310491773 24.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.12.2008			

129	Case No.:29/32/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00942/AM09/	RLA File :03/95/040/00631/AM09/	Lic.No/Date:0310491828 24.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 31.12.08			

130	Case No.:31/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00944/AM09/	RLA File :03/94/040/00609/AM09/	Lic.No/Date:0310492158 27.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008			

131	Case No.:32/32/83-ALC1/2008	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00945/AM09/	RLA File :31/21/040/00255/AM09/	Lic.No/Date:3110035924 27.10.2008	Defer Date:31.12.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 31.12.08

132	Case No.:33/32/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00946/AM09/	RLA File :17/24/040/00119/AM08/	Lic.No/Date:1710002228 27.10.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31/12/2008.			

133	Case No.:1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 31/12/2008.			

134	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 31.12.2008..			

135	Case No.:3/36/83-ALC1/2008	Party Name:AEGEAN OFFSET PRINTERS	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00994/AM09/	RLA File :05/24/040/00522/AM09/	Lic.No/Date:0510231281 21.11.2008	Defer Date:31.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 31.12.2008..			

	Case No.:4/36/83-ALC1/2008	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Approved
	HQ File :01/83/050/00995/AM09/	RLA File :03/95/040/00707/AM09/	Lic.No/Date:0310495202 21.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/46/2002-Ch.III dated 19/12/06 and decided to approve this case on repeat basis as under:-			

136	Item of Export	Qty	Item of Import	Qty
	Nickel Catalyst Containing Nickel 23+/- 1% & Hydrogenated Palm Stearine = 60%+/- 2%	1 kg.	1. Nickel Metal (Cathodes, Pallets, briquetter Flakes) 2. Hydrogenated Palm Stearine 3. Soda Ash	0.236 Kg 0.638 Kg 0.800 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

137	Case No.:5/36/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00996/AM09/	RLA File :03/95/040/00625/AM09/	Lic.No/Date:0310495341 24.11.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008				

138	Case No.:6/36/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00997/AM09/	RLA File :05/24/040/00544/AM09/	Lic.No/Date:0510231353 24.11.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.12.2008				

139	Case No.:7/36/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:36/83-ALC1/2008 03.12.2008	Status:Case Deferred
	HQ File :01/83/050/00998/AM09/	RLA File :26/24/040/00002/AM09/	Lic.No/Date:2610007594 25.11.2008	Defer Date:31.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.12.2008				

Date:19.12.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer